

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

STARRED QUESTION NO:423
ANSWERED ON:03.08.2009
NATIONAL COMMISSION FOR BACKWARD CLASSES
Baal Thiru Thalikkottai Rajuthevar

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the mandate of the National Commission for Backward Classes (NCBC);
- (b) the number of castes, sub-castes, synonyms, communities etc. notified on the advice tendered by NCBC till 31 March, 2008;
- (c) the comparative powers of NCBC vis-a vis the National Commission for Scheduled Castes; and
- (d) the extent to which NCBC has achieved its objectives since its inception in 1993?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (MUKUL WASNIK)

(a) to (d) A statement is laid on the table of the House.

STATEMENT TO BE LAID ON THE TABLE OF THE HOUSE IN REFERENCE TO THE LOK SABHA STARRED QUESTION NO. 423 TO BE ANSWERED ON 03.08.2009

(a) Sub-Section (1) of Section 9 of the National Commission for Backward Classes (NCBC) Act, 1993 lays down the functions of the Commission as follows:

‘ The Commission shall examine requests for inclusion of any class of citizens and hear complaints of over-inclusion or under-inclusion of any backward class in such lists and tender advice to the Central Government as it deems appropriate.’

(b) 305 entries have been made in the Central List of Other Backward Classes till March, 2008, on the basis of advice received from NCBC. An ‘entry’ for this purpose include caste, its synonyms and sub-castes.

(c) Both NCSC and NCBC in the discharge of their functions have all the powers of a Civil Court trying a suit,

(d) The NCBC has been functioning as per its mandate laid down in the NCBC Act.’